

AFFIDAVIT IN INCOME-TAX PROCEEDINGS

BEFORE THE INCOME-TAX OFFICER, _____

Affidavit of Mr. A aged about ____ S/o Mr. _____, resident of _____.

I, the above named deponent solemnly affirm and state as under in the case for the Assessment Year _____.

1. That the deponent is the proprietor of the firm named _____ and hence is fully conversant of the facts deposited below;
2. That the deponent draws his income from the firm named above.
3. That the deponent started the above industry about __ years back to earn the livelihood for himself and his family and purchased one old machine from his friend named 'M' and made payment of Rs. _____.
4. That during the assessment year under consideration the deponent felt the need of extending this Industry and added one new machine which the purchased for Rs. _____. Therefore, total investment in the

industry worked out as under;

| | |
|---------------------------|----------------------|
| (a) Starting investment | Rs. 5,000.00 |
| (b) Subsequent investment | <u>Rs. 15,000.00</u> |
| | <u>Rs. 20,000.00</u> |

5. That the deponent's income for the preceding three years' on estimate basis is as under;

| | |
|---------|-----------|
| 1986-87 | 12,000.00 |
| 1987-88 | 13,500.00 |
| 1988-89 | 14,000.00 |

6. That the deponent's standard of living is very simple and his two sons are major and are not dependent on the deponent, hence personal drawing of Rs. _____ during the year is more than sufficient for his small family of wife and husband.

7. That the deponent's Bank account is in the _____ Bank. The balance as on 31st March, _____ is Rs. _____ for which a Bank certificate is enclosed as Annexure 'A'

Dated.....

Deponent

Verification

I, A, the above named deponent to hereby verify that the contents of this affidavit from paras 1 to 7 are true to the best of my knowledge and belief. Nothing material has been concealed.

Deponent